

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 1149/1996.

Friday, this the 1st day of August, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J),
Hon'ble Shri M.R.Kolhatkar, Member(A).

Harihar Singh,
C/o.Shri S.R.Atre,
Advocate, High Court,
15, Pehala^{ra} Bldg.,
Lohar Lane, Chendani,
Thane - 400 601. ... Applicant.

(By Advocate Shri B.Ranganathan)

V/s.

1. The Union of India,
through the General Manager,
Central Railway,
Mumbai Chatrapati Shivaji Terminus,
Mumbai - 400 001.

2. The Chief Personnel Manager,
Central Railway, CST,
Mumbai - 400 001.

3. The Senior D.E.E. (TRS),
Central Railway,
Kalyan.

4. The D.E.E. (TRS),
Central Railway,
Kalyan.

5. The A.E.E. (TRS),
Central Railway,
Kalyan. ... Respondents.

(By Advocate Shri A.I.Bhatkar).

O R D E R

(Per Shri B.S.Hegde, Member(J))

Heard Shri B.Ranganathan, counsel for the
applicant and Shri A.I.Bhatkar, counsel for the
respondents. 71

2. In this O.A. the applicant has made a prayer
for payment of salary during the suspension period
from 8.3.1996 to 16.3.1996 which has not been paid to
him though the suspension is revoked by the respondents
and also the increment which was due on 1.5.1996 has
been postponed to 1.7.1996 without any reason.

...2.

BS

3. In the facts and circumstances of the case, we hereby direct the respondents to make the payment of 8 days salary to the applicant within a period of one month from the date of receipt of this order. Similarly, regarding increment, as he was due for the same on 1.5.1996, if the increment is not paid, the same be paid within a period of one month. The applicant further states that as regards penalty imposed on 29.6.1996 he has preferred an appeal which has not been disposed of. The pending representation be disposed of by the respondents within a period of two months by passing a speaking order.

4. The O.A. is disposed of with the above orders. No order as to costs.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A).

B.S.Hegde

(B.S.HEGDE)
MEMBER(J)

B.